

(2020) 08 CHH CK 0070

In the Chhattisgarh High Court

Case No : Miscellaneous Criminal Case (MCRC) No. 4165 Of 2020

Aditya Christopher @ Ilu @ Anna And Ors

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision : 31-08-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Indian Penal Code, 1860 — Section 120(B), 302, 328, 364(A), 394

Citation : (2020) 08 CHH CK 0070

Hon'ble Judges : Prashant Kumar Mishra, J

Bench : Single Bench

Advocate : Ritesh Verma, KK Singh

Final Decision : Dismissed

Judgement

@JUDGMENT-JUDGMENT

Prashant Kumar Mishra, J

1. Heard.

2. This is an application filed under Section 439 of the Code of Criminal Procedure for grant of regular bail to the applicants, who have been arrested in connection with Crime No.62/2018 MCRC No. 4165 of 2020 registered at Police Station Hirri, Bilaspur for the offence punishable under Sections 364(A), 394, 201, 120(B), 328 of the IPC.

3. Although the applicants are in jail since 18.3.2019 but the allegation against them is very serious, inasmuch as, they have made the victim unconscious, abducted him, demanded ransom of Rs. 5 lakhs and committed assault & loot while the victim was travelling in his Maruti Suzuki Dezire Car from Bilaspur to Bemetara. The applicant No.3 is also indulged in committing theft of Indigo Vehicle from Nagpur.

4. In the bail rejection order, the learned trial Judge has mentioned that the trial

is at the stage of recording accused statements meaning thereby that the trial is at its fag end.

5. Considering the seriousness of the offence, this Court is not inclined to release the applicants on regular bail.

6. Accordingly, the bail application is dismissed.